OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD.

DATED: THIS THE 18th DAY OF M ARCH 1999.

Coram: - Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. S.K. Agarwal, Member(J.)

Civil Contempt Application No.59/98 (In Original Application No.1205/92)

- Baboo Lal Lalli, aged about 60 years,
 S/O Shri Lalli, R/O Puliya No. 9, Jhansi.
- Radhe Lal, aged about 28 years,
 S/O Shri Baboo Lal Lalli, R/O Puliya No.9,
 Jhansi.

Counsel for the Applicants:- Sri Rakesh Verma, Adv.

. . . Applicants.

Versus

- Shri K.B. Shankaran,
 General Manager, Central Railway,
 Chhatrapati Shivaji Terminus,
 Mumbai V.T.
- Shri K.K. Gupta,
 Civisional Railway Manager (P.)
 Central Railway, Jhansi.

Counsel for the Respondents: Sri A. Sthalekar, Adv.

. Contemners/Respondents.

Order

(By Hon'ble Mr. S.Dayal, Member (A.)

This contempt petition has been filed for initiating contempt proceedings against the opposite parties and punish them suitably.

The order in question is the order passed in

O.A. 1205/92 on 28.7.97 permitting the applicants

to make a representation giving full facts about

his family and directing the respondents to

consider the representing applications for

compassionate appointment in the light of instructions

contained master circular dated 12.12.90 within

three months from the date of receipt of representation.

- with Annexure No.1 in which they have given an order on the representation of the applicants dated 29.9.98. A perusal of the order does not show that the opposite prties have committed any modeliberate disobedience of the directions given in the order of the Tribunal. There is somedelay in defiding the representation but it can not be said that the delay was interfaced and that the respondents have committed contempt on this account.
- The petition for contempt is therefore disallowed. The notices issued to the respondents are discharged.

Nafees.